

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 3070 of 2011

(Arising out of Order-in-Appeal No. 27/2011 dated 24/08/2011 passed by
the Commissioner of Central Excise and Service Tax, Bangalore)

ACE Designers Ltd.

Plot No.7 & 8, 2nd Phase, Peenya Industrial
Area, Bangalore - 560 058

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Bangalore-LTU**

100ft Ring Road, JSS Towers,
Banashankari-III Stage,
Bangalore – 560 085
Karnataka

Respondent(s)

Appearance:

Mr. B.N. Gururaj Advocate
"Ratna Krupa" No.20/A
National High School Road, V.V Puram
Bangalore – 560 004
Karnataka

For the Appellant

Mrs. C.V. Savitha, Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20183 / 2021

Date of Hearing: 16/06/2021

Date of Decision: 16/06/2021

Per : Bench

Learned counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **16/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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